

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.188/MP/2019 along with IA No. 66/2019**

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC.
- Date of Hearing : **21.7.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioners : PTC India Ltd. (PTCIL) and Anr.
- Respondents : Punjab State Power Corporation Limited (PSPCL) and Anr.
- Parties Present : Shri Purna Singh, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Shri M.G.Ramachandran, Sr. Advocate, PSPCL  
Ms. Shikha Sood, Advocate, PSPCL  
Shri Shubham Arya, Advocate, PSPCL  
Ms. Reeha Singh, Advocate, PSPCL  
Ms. Shikha Sood, Advocate, PSPCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tuishar Mathur, CTUIL  
Ms. Divya Sharma, CTUIL  
Shri Basava Prabhu S. Patil, Sr. Advocate, TUL  
Shri Vidhan Vyas, Advocate, TUL  
Shri Jaydeep, Advocate, TUL  
Shri Geet Rajan, Advocate, TUL  
Shri Sayed Haider Shah, Advocate, TUL

**Record of Proceedings**

At the outset, learned senior counsel for the PSPCL submitted that the matter is under discussion at the level of the Chief Secretary of the State of Punjab for a possible settlement with the Petitioners. Accordingly, he prayed for one last opportunity to attempt a settlement with the Petitioners and requested that the matter be adjourned for four weeks.

2. Learned senior counsel appearing on behalf of Teesta Urja Limited submitted that five senior level meetings held with the Respondent in the past one year had ended without any result. Accordingly, he prayed that the matter be listed for final arguments.

3. Considering the submissions made by the learned senior counsels for the PSPCL and TUL, the Commission adjourned the matter and directed the parties to try to settle the matter mutually and to file the outcome of their negotiation for the mutual settlement within four weeks.

4. The Petition shall be listed for hearing on **8.9.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**